

**MADRAS CITY MUNICIPAL CORPORATION
(SECOND AMENDMENT) ACT, NOTIFICATION
UNDER TAMIL NADU DISTRICT
MUNICIPALITIES ACT, ETC.**

**THE MINISTER OF WORKS AND
HOUSING AND SUPPLY AND RE-
HABILITATION (SHRI SIKANDER
BAKHT):** I beg to lay on the Table:—

(1) A copy of the Madras City Municipal Corporation (Second Amendment) Act, 1976 (President's Act No. 42 of 1976) (Hindi and English versions) published in Gazette of India dated the 29th November, 1976 under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-64/77].

(2) A copy each of the following Notifications under section 304 of the Tamil Nadu District Municipalities Act, 1920 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu:—

(i) G.O. Ms. No. 1117 published in Tamil Nadu Government Gazette dated the 30th June, 1976.

(ii) G.O. Ms. No. 1731 published in Tamil Nadu Government Gazette dated the 15th September, 1976.

(iii) G.O. Ms. No. 2194 published in Tamil Nadu Government Gazette dated the 17th November, 1976.

(3) Three statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the notifications mentioned at (2) above.

(4) A copy each of the following Notifications under section 432 of the Madurai City Municipal Corporation Act, 1971 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) The Rules for Election of Mayor and Deputy Mayor of the Corporation of Madurai, published in

Notification No. G.O.Ms. 379 in Tamil Nadu Government Gazette dated the 24th March, 1976.

(ii) The Rules relating to the adjudication of disputes on elections of Councillors, Mayor or Deputy Mayor of Madurai City Municipal Corporation, published in Notification No. G.O. Ms. 1730 in Tamil Nadu Government Gazette dated the 15th September, 1976.

(5) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi version of notifications mentioned at (4) above.

[Placed in Library. See No. LT-65/77].

**NOTIFICATIONS UNDER COMPANIES ACT,
MONOPOLIES AND RESTRICTIVE TRADE
PRACTICES ACT, DISPUTED ELECTIONS
(PRIME MINISTER AND SPEAKER)
ORDINANCE, ETC.**

**THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI
SHANTI BHUSHAN):** I beg to lay
on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Trustees (Declaration of Holdings of Shares and Debentures) (Amendment) Rules, 1976 published in Notification No. G.S.R. 37 Gazette of India dated the 1st January, 1977.

(ii) The Companies (Secretary's Qualifications) Amendment Rules, 1977 published in Notification No. G.S.R. 185 in Gazette of India dated the 5th February, 1977.

[Placed in Library. See No. LT-66/77].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-sec-